

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri M.P.Singh, Member (Admnv.)
Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.330/2001

(10)

New Delhi, this the 1st day of January, 2002

Shri B.L.Sikka
s/o Shri Chanan Dass Sikka
retired Deputy Postmaster
Rohtak Head Post Office
r/o Rohtak, address for service
of notices c/o Shri Sant Lal, Advocate
C-21(B) New Multan Nagar
Delhi - 110 056.

... Applicant

(By Advocate: Shri Sant Lal)

Vs.

1. The Union of India, through
the Secretary
Ministry of Communication
Dept. of Posts
Dak Bhawan
New Delhi - 110 001.
2. The Secretary
Ministry of Personnel
Public Grievances and Pensions
(Department of Pensions and Pensioners Welfare)
Lok Nayak Bhawan
New Delhi - 110 003.

... Respondents

(By Advocate: Shri K.R.Sachdeva)

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard the parties.

2. The grievance of the applicant is directed against the order passed on 14.12.2000 by the Department of Posts wherein the request of the applicant against discrimination in accord of pension, which has been granted to some of the retirees as per OM dated 18.10.1999, has been rejected as not been covered by the orders issued by DOP&PW.

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3. At the outset, it is stated that for revision of the applicant's pension w.e.f. 1.1.1986 to 30.9.1986, he has made a representation to the Ministry of Personnel, Public Grievances and Pension, who has been impleaded as Respondent No.2, vide representation dated 23.1.2000. It is stated that the said representation has not been disposed of by the respondents.

4. In this view of the matter, keeping in view of the interest of the justice, Respondent No.2 is directed to consider the aforesaid representation of the applicant and inter-alia the grievance of discrimination in accord of pension and to decide the representation by passing a detailed and speaking order within a period of two months from the date of receipt of a copy of this order. However, in the event the applicant is still aggrieved, he is at liberty to approach this Tribunal in accordance with law. The OA is accordingly disposed of. No costs.

A copy of this order be sent to Respondent No.2.

S. Ram
(SHANKER RAJU)
MEMBER(J)

mp Singh
(M.P.SINGH)
MEMBER (A)

/RAO/